

Anil Rawat Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 12, 2025

Acts Referred: Narcotic Drugs And Psychotropic Substances Act, 1985 " Section 8, 20, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Mahendra Singh Rawat, Siddharth Bisht, Himanshu Sain

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.01 of 2025, under Sections 8/20/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

(the Act), Police Station- Ramnagar, District- Nainital. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. According to the FIR, on 01.01.2025, 6.900 Kgs Ganja was allegedly recovered from the possession of the applicant.

4. It is the case of the applicant that the alleged recovered quantity is less than commercial; there has been non-compliance of the provisions of the

Act; he is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

7. The bail application is allowed.

8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.